

THE
PARLIAMENTARY DEBATES

(Part II—Proceedings other than Questions and Answers)

OFFICIAL REPORT

5295

5296

HOUSE OF THE PEOPLE

Monday, 4th August, 1952

The House met at a Quarter Past
Eight of the Clock

[MR. SPEAKER in the Chair]

QUESTIONS AND ANSWERS

(No Questions: Part I not published)

8-15 A.M.

MOTION FOR ADJOURNMENT

ACCIDENT IN CHAMPION REEFS MINE

Mr. Speaker: Has the hon. Member, Mr. Vittal Rao, given notice to the Minister of Labour?

Shri Vittal Rao (Khammam): I have sent it, Sir.

Mr. Speaker: I think we shall have to wait till the hon. Minister of Labour comes here and then I will take up the matter. Presumably he does not remember that there is no question hour today; that is why, I believe, he is not present just now. We will now proceed with the business before the House.

PAPERS LAID ON THE TABLE

ESTIMATED CAPITAL AND REVENUE RECEIPTS AND EXPENDITURE OF DELHI STATE ELECTRICITY BOARD AND SUPPLEMENTARY STATEMENT FOR 1951

The Minister of Planning and Irrigation and Power (Shri Nanda): I beg to lay on the Table a copy of each of the following statements under sub-sections (3) and (5) of section 61 of the Electricity (Supply) Act, 1948:

- (1) Statement of estimated capital and revenue receipts and expenditure of the Delhi

220 PSD.

State Electricity Board for the years 1951-52 and 1952-53; and

- (ii) Supplementary Statement in respect of the year 1951.

[Placed in Library. See No. P-48/52]

ADMINISTRATION OF EVACUEE PROPERTY (AMENDMENT) BILL

The Minister of Rehabilitation (Shri A. P. Jain): I beg to move for leave to introduce a Bill further to amend the Administration of Evacuee Property Act, 1950.

Mr. Speaker: The question is:

"That leave be granted to introduce a Bill further to amend the Administration of Evacuee Property Act, 1950."

The motion was adopted.

Shri A. P. Jain: I introduce the Bill.

PREVENTIVE DETENTION (SECOND AMENDMENT) BILL

Mr. Speaker: We will now proceed with discussion of the following motion moved by Dr. Katju:

"That the Bill further to amend the Preventive Detention Act 1950, as reported by the Joint Committee be taken into consideration."

Shri Raghobachari (Penukonda): On Saturday evening I was mentioning in connection with this matter that the material disclosed or placed before the House was hardly sufficient to convince and make out a case for the continuance of this obnoxious measure. I was also stating in the same connection that the scope of the Bill was so wide that almost all